

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No.04/111/2010  
RT CP No.160/Chd/Hry/2017**

In the matter of

D.K.Vasudev	...Petitioner
Vs.	
M/s DLF Ltd. & others.	...Respondents

Present:: Ms. Parminder Kaur, Advocate for the Petitioner.  
Mr.Prabhjit Singh Gill, and Mr. Rohan Sharma, Advocates  
for Respondent No.1

Mr.Parminder Kaur, Advocate has filed Memo of Appearance for the petitioner and seeks time to file Power of Attorney. Let the needful be done within a week. Mr.Prabhjit Singh with Mr. Rohan Sharma, Advocates filed Power of Attorney along with resolution of Board of Directors for Respondent No.1. There is no representation from Respondent No.2. Notice to Respondent No.2 was also sent for 01.08.2017 after the case was received by transfer by this Tribunal. The record shows that notice to this respondent was sent at the address mentioned in the petition and the same was returned with report 'addressee has left the address'. However, in the connected petition CP No.17/58/2013 / RT CP No.158/Chd/Hry/2017 this very respondent was served at Registered Office at 301-303, Mercantile House, 15-Kasturba Gandhi Marg, New Delhi-110001. The petitioner is directed to correct the Memo of Parties with the latest address of R-2 and send fresh notice to this respondent for 04.10.2017 by Speed Post by collecting the notice from the Registry immediately along with copy of the petition and file affidavit of service along with postal receipts and track report of Post Office. **It be also directed in the notice that Respondent No.2**

**may file reply to the instant petition at least a week before the date fixed with copy advance to the counsel opposite.** The compliance be made within one week.

Learned counsel for Respondent No.1 seeks again time to file reply to the main petition. Last opportunity is granted to Respondent No.1 to file reply at least a week before the date fixed with copy advance to the counsel opposite. The rejoinder, if any, be also filed by the petitioner by the next date.

The matter be listed for arguments on 04.10.2017 along with CP No.17/58/2013. Miscellaneous applications shall also be heard with the main petition. It is made clear that no request for further adjournment shall be entertained.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

September 06, 2017  
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